

PROF. N.G. RANGA : I want two or three more minutes. Otherwise, I shall sit down.

There was some proposal to extend the period of training for the lawyers from three to five years. Three years' period is enough even as it is. Why extend it to five years? And why make them suffer and spend so much more? After all, there is not enough employment for these poor people; and they are educated people. I do not want them to be frustrated; I do not want their parents to suffer.

MR. CHAIRMAN : Prof. Ranga, you can continue tomorrow.

PROF. N.G. RANGA : All right, Sir.

18.01 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-ninth Report

MR. CHAIRMAN : Shri Buta Singh.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I beg to present the Fifty-ninth Report of
the Business Advisory Committee.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN : Shri Poojary.

Notification under Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to
lay on the Table a copy of Notification No.
83/84-CE (Hindi and English versions) pub-
lished in Gazette of India dated the 2nd
April, 1984 together with an explanatory
Memorandum making certain amendment
to Notification No. 108/81-CE dated the
24th April, 1984 and to extend the Scheme
to newspaper mills, issued under the Central
Excise Rules, 1944.

MR. CHAIRMAN : The House now
stands adjourned till 11 A.M. tomorrow.

18.02 hrs.

*The Lok Sabha then adjourned till Eleven
of the Clock on Tuesday, the 3rd April,
1984 (Chaitra 14, 1906 (Saka)*